COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 565 OF 2017 IN APPEAL NO. 115 OF 2015

Dated: 21st July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL (India) Ltd. Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Mr. Sumit Kishore

ORDER

(IA NO. 565 OF 2017 – for extension of time)

It has been pointed out by learned counsel for the Petroleum & Natural Gas Regulatory Board/Respondent that the Board is not functional because of the vacancies. In view of this, learned counsel for the Board seeks extension of time for determination of Final Initial Unit Natural Gas Pipeline Tariff of the Agartala (Dukli Maharajganj) pipeline by a period of six months from the date of appointment of complete Quorum of the PNGRB.

We find substance in this prayer. Hence, time for determination of Final Initial Unit Natural Gas Pipeline Tariff of the Agartala (Dukli Maharajganj) pipeline is extended by three months from the date of appointment of complete Quorum of the PNGRB.

Application is disposed of.

(B.N. Talukdar)
Technical Member (P&NG)
vt/vg

(Justice Ranjana P. Desai) Chairperson